

(c) the total amount sanctioned for the purpose for the respective years;

(d) whether such entertainment is to be provided by the Principal Information Officer alone or other Deputy Principal Information Officer and Information Officers also are entitled to entertain journalists with Press Information Officer's approval; and

(e) if so, how many times the Deputy Principal Information Officers and Information Officers secured the Principal Information Officer's approval to enable them to exercise the privilege?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a)

	Headquarters Office	Regional and Branch Offices
	Rs.	Rs.
1965-66 . .	13,050	2,171
1966-67 . .	19,984	3,192
1967-68 . .	7,362	790

(b) Lists have been placed in the Library of Parliament.

(c) Original sanctioned budget grant :

	Headquarters Office	Regional and Branch Office
	Rs.	Rs.
1965-66 . .	7,500	2,700
1966-67 . .	15,000	3,550
1967-68 . .	15,000	3,150

The excess of expenditure over and above the sanctioned grant was met from overall savings in the budget of the Press Information Bureau at the close of the year.

(d) Certain Deputy Principal Information Officers and Information Officers have been delegated powers to incur expenditure up to a specific limit, from the Bureau's hospitality grant. The other officers can also entertain journalists with the approval of the Principal Information Officer.

(e) 1965-66	2
1966-67	4
1967-68 (April to Sept., 1967)	42

C.B.I. INQUIRY AGAINST THE P.I.O. OF THE P.I.B.

783. NIREN GHOSH :

SHRI A. P. CHATTERJEE :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the C.B.I. carried out an inquiry against the present Principal Information Officer of the Press Information Bureau prior to his appointment to this post in connection with the construction of a big bungalow by him in New Delhi and for his acceptance of the hospitality extended to him by a Bombay Advertising Agency when he was the Director in the Directorate of Advertising and Visual Publicity ; and

(b) if so, whether Government will place the findings of the C.B.I. in this regard on the Table of the House?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir.

(b) Does not arise.

SALARY TO THE WOUNDED MILITARY PERSONNEL

784. SHRI NIREN GHOSH :

SHRI A. P. CHATTERJEE :

Will the Minister of DEFENCE be pleased to state :

(a) whether military personnel wounded in the field area are paid full salary during the period of ailment;

(b) if so, what is the mode of payment;

(c) whether the amount paid during their illness is deducted from their subsequent pay ; and

(d) if so, the reason thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEFENCE PRODUCTION) (SHRI L. N. MISHRA) : (a) and (b) Officers are entitled to full pay sick leave for a period of six months including the period of annual leave for the year and thereafter furlough rates of pay (i.e. 50 per cent. of pay) up to a period of 24 months. However, to obviate financial hardship, full pay has been allowed to officers who were